



2026:AHC:20816

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1236 of 2026

Anand Yadav

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar Gond
Counsel for Respondent(s)	:	A.S.G.I., Gopal Verma

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Lalit Kumar Gond, learned counsel for the writ petitioner and Sri Gopal Verma, learned counsel for the respondents.
2. The grievance of the writ petitioner is that he had participated for appointment on the post of Agniveer, however, he has not been accorded joining.
3. Learned counsel for the respondents has produced before this Court a second show cause notice issued to the writ petitioner on 17.01.2026 requiring the writ petitioner to submit reply as to why appointment be not cancelled.
4. Learned counsel for the writ petitioner submits that the writ petitioner shall file an objection to the same, if not filed.
5. In case such an objection is preferred, the Court has no reason to disbelieve that the same shall be decided in accordance with law.
6. With the aforesaid observations, the writ petition stands **disposed of**.
7. Instructions filed today are taken on record and marked as Appendix 'A'.

January 30, 2026

N.S.Rathour

(Vikas Budhwar,J.)